

Acquisition of Land in Manipur

1992. Shri L. Achaw Singh: Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that lands are being acquired at Lilong in Manipur for the expansion of the Lilong Bazar (under the Land Acquisition Act);

(b) if so, whether Government will undertake construction of the Bazar; and

(c) if so, at what cost?

The Minister of Home Affairs (Shri G. B. Pant): (a) Yes. Proceedings for the acquisition of land measuring a little over 11 Bighas have been initiated at the request of the Managing Committee of the Lilong Bazar.

(b) and (c). No. All expenditure in connection with the expansion will be incurred by the Managing Committee. It is, however, open to the Committee to approach the Administration for a suitable grant for this purpose.

Contracts of Fisheries and Forest Mahals in Manipur

1993. Shri L. Achaw Singh: Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that members of scheduled castes and scheduled tribes who are given contracts of fisheries and forest mahals in Manipur have to deposit only 75 per cent of the amount of security as earnest money; and

(b) the number of contractors registered with the P.W.D. fishery and forest pattadars in Manipur who have been granted the privilege?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) and (b). The information is being collected.

Loans to Muslims in Tripura

1994. Shri Dasartha Deb: Will the Minister of Home Affairs be pleased to state:

(a) whether any kind of loan was given to those Muslims of Dharmnagar who once left Tripura during 1950, but returned to their homes in 1951 for residing in India permanently;

(b) if so, the amount thereof; and

(c) whether any notice has been served for realisation of such loans.

The Minister of Home Affairs (Shri G. B. Pant): (a) and (b). Yes. Altogether 112 families were granted agricultural loans ranging from Rs. 100 to Rs. 250 on the merits of each case.

(c) Only 13 families have repaid their loans in full. Recovery proceedings have been drawn up against the defaulters under the Public Demand Recovery Act. All the borrowers are understood to be in a position to repay the amount.

Taccavi Loans in Tripura

1995. Shri Dasartha Deb: Will the Minister of Home Affairs be pleased to state:

(a) whether any taccavi loan prior to integration remains to be repaid in Tripura;

(b) if so, the total amount of such loans; and

(c) whether any certificate notice has been served for the realisation of such loan?

The Minister of Home Affairs (Shri G. B. Pant): (a) and (b). Yes. To meet the situation caused by scarcity in some tribal areas during 1946-47, the erstwhile State Government of Tripura issued taccavi loans amounting to Rs. 1,11,117-2-0. A sum of Rs. 1,01,879-5-3 still remains to be realised.

(c) 1186 certificate notices were issued for the recovery of the loans.